

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO.....OF

Applicant(s)

Respondent(s)

Advocate for

Advocate for

Applicant(s)

Respondent(s)

Notes of the Registry

Orders of the Tribunal

OA No.166/2012

Date of Order : 18.09.2012

Mr. S.K.Malik, counsel for applicant.
Mr. Kuldeep Mathur, counsel for respondents.

Heard the Learned Counsels for the parties. The Learned Counsel for the respondents submitted that the case of the applicant is being further considered by the respondent organization and, therefore, the OA has become infructuous. Learned Counsel for the applicant has drawn attention of this Tribunal towards the earlier decision of the Division Bench in the case of *Som Dutt Sharma vs. UOI & Ors*, in OA No.399/2011 decided on 07.03.2012 and as also decided case of Hon'ble Supreme Court vide (2012) SCC (L&S) 717 *Local Administrative Department & Ors. Vs. N. Selvanayagam alias Kumaravelu*, wherein the Hon'ble Supreme Court removed the restriction of three years for consideration. Therefore, the OA is disposed of with a direction to the respondents to reconsider the case of the applicant within a period of three months with reasoned and speaking order showing the application of mind to the particular facts of this Original Application. There shall be no order as to costs.

[B.K.Sinha]
Administrative Member

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